

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102
IB-841/ND/2020
New Petition

IN THE MATTER OF:

KEDRION BIOPHARMA INC.

Vs.

WIZAMAN IMPEX PVT. LTD.

...Applicant

.....Respondent

SECTION

U/s 9IBC Code 2016

Order delivered on 24.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Suruchi

For the Respondent :

ORDER

In the course of hearing, it has come to our notice that the petitioner in part-4 of that application has mentioned various dates of default and the first date of default is 23.01.2014. Under such circumstances, petitioner seeks time to convince us on the point of limitation.

On her request, **list the case on 29.09.2020.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)